

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No.116 of 2012**

**Dated : 4<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Nabha Power Ltd. & Anr. ... Appellant(s)**

**Versus**

**Punjab State Power Corporation Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee  
Mr. Aniket Prasoon  
Ms. Sagun Jain

Counsel for the Respondent(s): Mr. M.G. Ramachandran with  
Mr. Anand K. Ganesan and  
Ms. Swapna Seshadri for R.1  
Mr. Sakesh Kumar for R.2  
Mr. Praveen Singla, (Rep.)

**ORDER**

We have heard the Learned Counsel for the parties. Written submissions have been filed by the Learned Counsel for the Respondents after serving copy on the other side. The Learned Counsel for the Appellant is directed to file written submissions on or before 28.10.2013 after serving copy on the other side.

Post the matter for reporting compliance and making further submissions on **15.11.2013 at 2.30 p.m.**

**(Rakesh Nath)**  
**Technical Member**  
mk/kt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**